

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).15868/2019

(Arising out of impugned final judgment and order dated 17-08-2017 in AN No. 1652/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SABIR ALI (DEAD) THROUGH LEGAL REPRESENTATIVE

Petitioner(s)

VERSUS

AZAM & ANR.

Respondent(s)

(WITH IA No. 78062/2019 - CONDONATION OF DELAY IN FILING)

Date : 10-12-2021 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Syed Ahmed Saud, AOR
Mr. Daanish Ahmed Syed, Adv.
Mr. Mohd Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Shakil Ahmad Syed, AOR

For Respondent(s) Mr. Parmanand Pandey, AOR
Mr. Utkaesh Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 Leave granted.
- 3 The office report indicates that the first respondent has been served. Since there is no appearance on behalf of the first respondent, the Supreme Court Legal Services Committee shall nominate a panel counsel to appear on behalf of the first respondent to assist this Court as *amicus curiae*.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER